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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 77/9/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: Polymer Coatings  
V/s.  
Ashish Infracon Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Lalit M. Patel	Advocate	Petitioner	
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**ORDER**

Learned Advocate Mr. Lalit Patel present for Operational creditor/ Applicant. None present for Respondent.

Applicant filed proof of dispatch and proof of service of copy of application on Respondent.

Applicant is directed to comply with section 9(c) of the code.

Applicant Counsel who is present in Court informed to rectify the above said defect and it amounts to notice under the proviso to section 9(5) of the Code.

Applicant is directed to serve notice of date of hearing along with copy of order on Respondent and file proof of service.

List the matter on 17.08.2017 for objections of Respondent, if any and for hearing before admission.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 10th day of August, 2017.